

**Criminal Revision petition no.
Karan Chandela Vs. State**

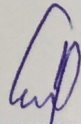
03.07.2020

Present : Sh. P.K. Chaudhary, Ld. Counsel for revisionist.
Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Complainant with Ld. Counsel Sh. R.N. Sharma.

Above revision petition was fixed for hearing for tomorrow i.e. on 04.07.2020. Today regular bail application of applicant/accused Karan Chandela, revisionist in the present revision petition is put up for hearing. Ld. Counsel for applicant/accused straightaway requests to take up the revision petition as he wishes to withdraw the same and do not want to press further.

At this stage, file is called. Separate statement of Ld. Counsel for revisionist is recorded. In view of the submissions the next date of hearing of present revision petition is pre-poned for today.

In view of the statement of Ld. Counsel of revisionist, present revision petition is dismissed as withdrawn. File be consigned to records after due complainant. TCR be sent back forthwith.


(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020

**Criminal Revision petition no.
Karan Chandela Vs. State**

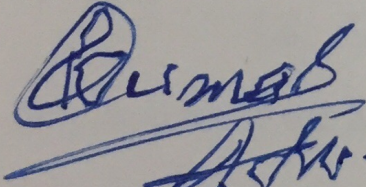
03.07.2020

Statement of Sh. P.K. Chaudhary, Enrl. no.D-106/1991, Counsel for revisionist.

Without SA

Since I have filed the bail application on merit, so I do not want to press the present revision petition in view of section 167 (2) Cr.PC. I may be permitted to withdraw the present revision petition. I am giving this statement after consultation and instructions from the parokar of my client.

RO&AC


P.K. Chaudhary
3/7/2020



(POORAN CHAND)

ASJ-02/West/Delhi

03.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.90/17

PS : Punjabi Bagh

State Vs. Nasimuddin @ Naseem @ Khali

U/s. 186/353/307/34 IPC & 25 & 27 Arms Act.

03.07.2020

**Proceedings of this matter has been conducted through Video
Conferencing**

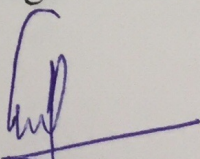
This is the application U/s. 439 Cr.P.C. for grant of inteirm bail moved on behalf of accused/applicant Nasimuddin @ Naseem @ Khali.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Ayub Ahmed Qureshi, Ld. Counsel for applicant/accused.

Ld. Substituted Addl. PP for State submits that to assist the court he requires to go through the police file, which is not made available to him and requests for adjournment of this application for tomorrow.

Ld. Counsel for applicant/accused has no objection on the submissions of the State.

Let this bail application be put up for hearing on 04.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020

FIR No.525/20

PS : Paschim Vihar (West)

State Vs. Rajender Joshi @ Raj

U/s. 308/341/34 IPC

03.07.2020

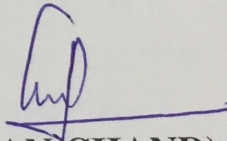
Statement of complainant/injured Ravinder Khanna, s/o. Late Mai Lal Khanna, r/o. Kothi no. 21, 2nd Floor, Ambika Vihar, New Delhi.

ON SA

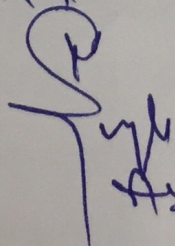
I am the complainant as well as injured in the present case. Present FIR was registered on my complaint under the above mentioned offences. I have no objection if the anticipatory bail application of applicant/accused Rajedner Joshi @ Raj is allowed.

RO&AC

Ravinder


(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020

9 identify the complainant/injured
Mr. Ravinder Khanna


ASJ/1.0.
3/7/2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 476/2019
PS : Tilak Nagar
State Vs. Karan Chandela
U/s 306/376 IPC**

03.07.2020

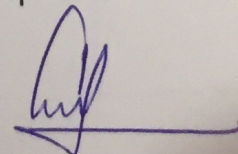
The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Karan Chandela.

Present : Sh. Manoj Garg, Ld. Sub. Addl. PP for State.
Complainant with Ld. Counsel Sh. R.N. Sharma.
Sh. P.K. Chaudhary, Ld Counsel for the
applicant/accused Karan Chandela.

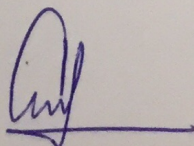
I have heard arguments from Ld. State Counsel through video conferencing and Ld. Counsel for applicant who is present in the court today and perused the record.

It is argued that accused is in J.C since 28.01.2020. He is a law abiding citizen and has been falsely implicated in the present case and is not a previous convict. It is argued that the incident took place on 19.09.2019 however, no information was given to the police immediately though it was an unnatural death and there is a delay of one day in registration of FIR. No inquest



proceedings were conducted despite the fact that it was an unnatural death. It is also argued that no finger prints were lifted from the spot. It is further argued that the present FIR has been registered on the statement of complainant on the hearsay evidence of the alleged friend of the deceased who has not made any allegation in her statement recorded u/s 164 Cr.P.C. It is further argued that incomplete chargesheet was filed. Since challan has already been filed, applicant is no more required for any custodial interrogation. It is further argued that accused was granted anticipatory bail as well as interim bail twice and in all the occasions, he never misused the liberty granted to him. It is also argued that the grandmother (dadi) of the accused is critically ill and on humanitarian grounds, accused may be granted bail and he is ready to abide by any conditions imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the allegations against the applicant are very serious in nature as applicant/accused made compelling circumstances for the deceased due to which she committed suicide. It is further argued that matter is at the initial stage and charge has not yet been framed. It is further argued that in case the applicant is enlarged on bail, he may influence and threaten the witnesses. It is further argued that a criminal case bearing FIR No. 437/18 PS Paschim Vihar (East) U/s 452/323/506 IPC is pending against the applicant. It is also argued that while

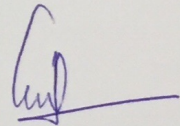


the applicant was on interim bail, the parents of the deceased made threat to the complainant on which FIR No. 0283/19 PS Sabzi Mandi was registered.

I have considered rival submissions as well as perused the detailed order dated 27.01.2020 passed by Hon'ble High Court of Delhi vide which the anticipatory bail of the applicant was dismissed.

Considering the facts and circumstances of the case and the gravity of offences and the threat perception from the family of the applicant to the complainant coupled with the fact that FSL report is awaited, no ground is made out for grant of bail to the applicant at this stage. Application is accordingly dismissed.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.1089/15

PS : Patel Nagar

State Vs. Ravinder Kumar @ Ravi

U/s. 420/468/471/120B IPC

03.07.2020

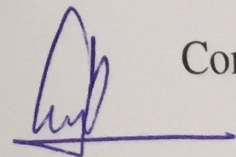
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application for extension of bail which was granted pursuant to order dt. 20.06.2020

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. M.A. Siddiqui, Ld. Counsel for applicant/accused Ravinder Kumar @ Ravi.

Reply of the bail application filed by IO. Same is taken on record.

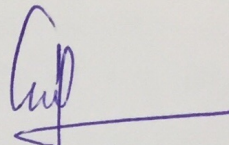
It is argued by Ld. Counsel for applicant/accused that FIR no. 231/2014 u/s. 302 IPC, PS Patel Nagar pertaining to the same transaction/incident is pending trial before Sh. Vishal Singh, Ld. ASJ (West), Delhi. It is further argued that on 03.06.2020 interim bail was granted by Sh. Vishal Singh, Ld. ASJ (West), Delhi in both the cases but accused was not released and further submits that application for extension of bail in the said FIR is pending for hearing in the court of Sh. Vishal Singh, Ld. ASJ (West), Delhi on 06.07.2020.



Contd.../-

In view of the submissions and the fact that both the cases are pertaining to the same transaction, let present bail application for extension be transferred to Sh. Vishal Singh, Ld. ASJ (West), Delhi for consideration.

Put up before the transferee court on 06.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

03.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.461/19

PS : Rajouri Garden

State Vs. Raja @ Achu

U/s. 392/394/34 IPC

03.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

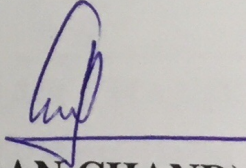
This is the application U/s. 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Raja @ Achu.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Lokesh Kumar Khanna, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks to withdraw the present bail application.

In view of the submissions and endorsement made on the application by Ld. Counsel for applicant/accused, the present bail application is dismissed as withdrawn.

Copy of order be given dasti, as prayed.


(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No. 434/2020

PS : Rajouri Garden

State Vs. Prem Singh

U/s. 33/38/58 Delhi Excise Act & 188 IPC

03.07.2020

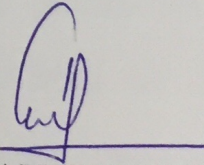
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the first application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Sandeep Sharma.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Sita Ram Tanwar, Ld. Counsel for applicant/accused.

Reply of the bail application not filed by IO. Let notice be issued to the concerned SHO to file reply either himself or through IO positively on next date.

Put up for reply and hearing arguments on the bail application on 06.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

03.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.122/20

PS : Patel Nagar

State Vs. ADI @ Raju

U/s. 392/397/34 IPC

03.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

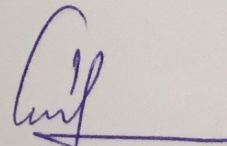
This is the first application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant ADI @ Raju.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Anil Sharma, Ld. Counsel for applicant/accused.

I have heard arguments from both sides and have perused the reply of IO.

It is argued by Ld. Counsel for applicant/accused that accused is in JC since 10.04.2020 and challan has already been filed. It is further argued that accused is of 21 years old and trial will take time. It is further argued that merely the offence u/s. 390 IPC is made out and no offence u/s. 397 IPC is made out from any angle as nothing has recovered from the accused. It is further argued that father of accused is T.B. patient and under treatment and wife of accused is pregnant. It is therefore, prayed that accused may be enlarged on bail and accused is ready to abide by any condition imposed by this court.

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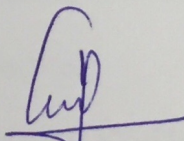


Per contra, Ld. State Counsel has opposed the bail application on the ground that one of the co-accused namely Gaurav @ Yadav was apprehended by the police in the presence of the complainant and got recovered the robbed mobile, whereas other two associates including the present accused succeeding in running away from the spot. It is further argued that accused is involved in three other cases of unnatural sex, POCSO and Arms Act and is a habitual offender. Hence, it is submitted that if the accused is granted bail, there is always a chance that he will flee away or commit the similar offences.

Considering the facts and circumstances of the case and the allegations against the accused which are serious in nature, I find no ground for grant of bail at this stage. The bail application is accordingly dismissed.

Nothing expressed herein shall tantamount to be an expression of opinion on the merits of this case.

Copy of this order be given dasti to Ld. Counsel for applicants/accused.


(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.609/20

PS : Khyala

State Vs. Shahbuddin @ Totan

U/s. 307/34 IPC & Sec. 27/54/59 Arms Act

03.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the first application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant Shahbuddin @ Totan

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Vinay Kumar Sharma and Sh. Sumit Kumar, Ld. Counsel for applicant/accused Shahbuddin @ Totan.

IO filed reply to the bail application. Same is perused. In his reply, IO has mentioned that he has obtained the date for forensic examination of accused Shahbuddin from DDU Hospital for 7th July, 2020 and also have moved an appropriate application before Ld. MM of the concerned police station for seeking direction to produce the accused in custody from Jail to the DDU Hospital.

At this stage Ld. Counsel for applicant/accused submits that the present bail application be adjourned awaiting the forensic reply of the DDU Hospital.

At the request of Ld. Counsel for applicant/accused, the present bail application is adjourned for 10.07.2020.


(POORAN CHAND)

ASJ-02/West/Delhi

03.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.425/20

PS : Tilak Nagar

State Vs. Sandeep Dhillon

U/s. 307 IPC

03.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

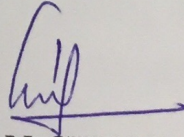
Proceedings of this matter has been conducted through Video Conferencing

This is the first application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. K.K. Singh, Ld. Counsel for applicant/accused.

Reply of the bail application not filed by IO. Let notice be issued to the concerned SHO to file reply either himself or through IO positively on next date.

Put up for reply and hearing arguments on the bail application on 06.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.500/16

PS : Tilak Nagar

State Vs. Baljeet Kaur

U/s. 376/328/506 IPC

03.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

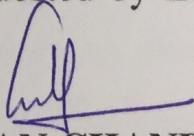
This is the application for cancellation of anticipatory bail granted to the applicant/accused vide order dated 25.10.2019, filed by complainant.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Manoj Khatri, Ld. Counsel for applicant/complainant.

Neither the IO nor the accused appeared despite repeated calls. Let notice to the IO as well as accused to be served through SHO to appear in the court for next date be issued.

Put up for appearance and hearing of this application on 16.07.2020.

It is made clear that longer date is requested by Ld. Counsel for complainant.


(POORAN CHAND)

ASJ-02/West/Delhi

03.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.525/20

PS : Paschim Vihar (West)

State Vs. Rajender Joshi @ Raj

U/s. 308/341/34 IPC

03.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the first application U/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Rajender Joshi @ Raj.

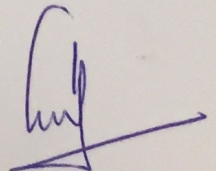
Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Naseem Akhtar, Ld Counsel for the applicant/accused.
Complainant Ravinder Khanna in person.
IO/ASI Mahavir Singh in person.

IO filed reply to the bail application. Same is taken on record.

I have heard arguments from all the stake holders including the complainant/injured.

It is argued on behalf of applicant/accused that accused is law abiding citizen and young age boy about 28 years old having family to maintain. The quarrel took place between the parties without any motive and intention. Now matter has been compromised between the parties with the intervention of respectable persons of the society.

Contd.../-



Per contra, at the strength of reply filed by IO bail application opposed on behalf of state on the ground that custodial interrogation is required as weapon of offence is to be recovered as co-accused are still to be traced.

At this stage, complainant/injured submits that he has no objection if the anticipatory bail is granted to the applicant as he has no grudge against him at this stage, In this regard, separate statement of injured is recorded, duly signed by him and verified by the IO.

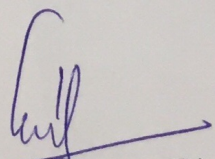
Perusal of MLC shows that nature of injury as opined by Doctor is simple though it is a head injury.

In view of the facts and circumstances of the case and keeping in view the statement of complainant/injured, applicant is granted anticipatory bail. In the event of arrest, applicant be released by the IO on furnishing PB/SB of Rs. 30,000/-. It is further directed that applicant will join the investigation as and when IO calls him and assist the IO in conducting investigation of this case.

With these observations, bail application is disposed off.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti to both the parties, as prayed.


(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No.137/20
PS : Moti Nagar
State Vs. Chirag
U/s. 376/365 IPC**

03.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

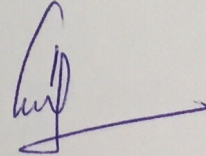
**Proceedings of this matter has been conducted through Video
Conferencing**

This is the application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Neeraj Kumar, Ld. Counsel for applicant/accused.
Victim 'X' in person with her mother.

TCR be summoned for next date.

Put up for 07.07.2020.



**(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No.430/16
PS : Tilak Nagar
State Vs. Chirag
U/s. 302/34 IPC**

03.07.2020

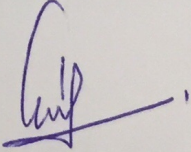
This is the application U/s. 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Chirag.

Present : Sh. Manoj Garg, Ld. Addl. PP for State (substituted) through VC.
Sh. Rovin Kumar, Ld. Counsel for applicant/accused.

Ld. Counsel submits that he has mentioned the facts of seeking interim bail in view of the criteria of High Powered Committee of Hon'ble High Court in the heading of bail application. Ld. Counsel for applicant/accused further requests to call conduct report from the concerned jail and previous involvement report from concerned PS.

As requested by Ld. Counsel for applicant, let in the meantime, previous involvement report from concerned PS and conduct report of the applicant from the concerned jail be also called for the next date for consideration of the designated court.

Put up for report and hearing of the bail application on
04.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 250/2011
PS : Ranjit Nagar
State Vs. Kusum Lata
U/s 420/467/468/471/120B IPC**

03.07.2020

Through Video Conferencing

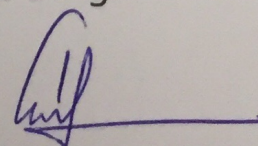
The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Kusum Lata.

Present : Sh. Manoj Garg, Ld. Sub. Addl. PP for State.
SI Sumit Kumar PS Ranjit Nagar.
Sh. Murari Tiwari, Ld Counsel for the
applicant/accused.

I have heard arguments from both the sides through video conferencing.

It is argued that applicant is an old widowed innocent lady aged about 69 years. She is a law abiding citizen and has been falsely implicated in the present case and is having clean antecedents. It is argued that applicant has nothing to do with the forged title deed and that her signatures have been forged by Gurpreet Singh in order to



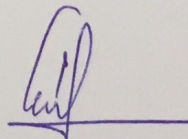
obtain loan from bank without the knowledge of the applicant. It is further argued that since challan has already been filed, applicant is no more required for any custodial interrogation. It is argued that applicant is ready to join the investigation and ready to abide by any condition imposed by the court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the allegations against the applicant are serious in nature. Applicant did not join the investigation and was declared proclaimed offender by the court. The custodial interrogation of the applicant is very much required for taking her specimen signatures for investigation and to unearth the truth of the matter.

I have considered rival submissions.

Considering the facts and circumstances of the case and the gravity of offences and the fact that custodial interrogation of the applicant is necessary for the investigation of this case, no ground is made out for grant of anticipatory bail to the applicant. Application is accordingly dismissed.

Dasti copy be given.



(POORAN CHAND)
ASJ-02/West/Delhi
03.07.2020